Year of Filing

Nature of Company	2015-16		2016-17		2017-18	
	No. of Companies	Total Amount Spent (in ₹ Cr.)	Total No. of Companies	Total Amount Spent (in ₹ Cr.)	No. of Companies	Amount Spent (in ₹ Cr.)
PSUs	532	4,214.67	546	3,295.98	527	2,553.36
Private Companies	17758	10,302.52	18993	11,033.55	20870	11,067.15
TOTAL	18290	14,517.19	19539	14,329.53	21397	13,620.51

Note: Data upto 30.06.2019.
Source: National CSR Data Portal.

Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of Companies Act, 2013 after due examination of records. So far, sanction for prosecution has been accorded in 366 cases. All CSR related offences are compoundable. So far 118 applications for compounding have been made and 37 cases have been compounded.

Companies formed by subsidiaries of NDDB

1619. PROF. MANOJ KUMAR JHA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether as per the Companies Act, National Dairy Development Board (NDDB) is the holding company of all companies formed by its subsidiary companies, if not, the reasons therefor;

(b) whether Government gave previous approval to NDDB under section 43 of the NDDB Act to form companies which in turn could independently form their own subsidiary companies, if so, the details thereof; and

(c) whether without the previous approval of Government, NDDB's subsidiary companies formed their own subsidiary companies and amalgamated such subsidiary companies, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) As per the information provided by Ministry of Fisheries, Animal Husbandry and Dairying, National Dairy Development Board (NDDB) is not a company under the Companies Act. It is a body created by an Act of the

Parliament. The four subsidiaries of NDDB registered under the Companies Act are namely Indian Dairy Machinery Company Limited (IDMC), Anand (Gujarat), Indian Immunologicals Limited (IIL), (Hyderabad), Mother Dairy Fruit & Vegetable Private Limited (MDFVPL), (Delhi) and NDDB Dairy Services (NDS), (Delhi). Indian Immunologicals Limited (IIL), (Hyderabad) has one subsidiary company Pristine Biologicals (NZ) Limited. NDDB had obtained permission from Government for forming aforesaid subsidiaries.

(b) No Sir, NDDB has applied for *ex post facto* rectification in March 2008 for creation of IndiaGen Limited, for which approval was not given by the then Department of Animal Husbandry, Dairying and Fisheries (Now Department of Animal Husbandry and Dairying). For other companies created by Mother Dairy Fruit & Vegetable Private Limited, the Government approval was not taken by NDDB.

(c) NDDB has provided information as under:

(i)

Sl. No.	Name of entity	Incorporated on	Remarks
Indian Immunologicals Limited			
1	IndiaGen Ltd.	2004	Amalgamation Permission not given by Government Subsequently NDDB acquired the entire shareholding of IndiaGen Limited in 2008. Later IndiaGen became wholly owned subsidiary of IIL in December 2008 and later got amalgamated with IIL in April 2010.

(ii) **Mother Dairy Fruit & Vegetable Private limited**

1.	Mother Dairy Foods Processing Ltd	24-05-2002	No permission taken from Government
2.	Mother Dairy Foods Ltd	24-05-2002	
3.	Mother Dairy Delhi Ltd	05-09-2002	
4.	Mother Dairy India Ltd	01-04-2003	
5.	Parag Milk Foods (U.P.) Ltd	28-08-2003	
6.	Mother Dairy Uttaranchal Ltd (Formerly known as Aanchal Milk Foods Limited)	17-10-2003	

7.	Mother Dairy (A.P.) Ltd (Formerly known as Maathasri Milk Products Limited)	21-03-2003
8.	Mother Dairy Kerala Ltd (Formerly known as Milma Milk Foods Limited)	17-03-2003
9.	Safal National Exchange of India Limited	20-09-2006

(iii) As far as Ministry of Corporate Affairs (MCA) is concerned, as per e-records on MCA Portal, under section 391-394 of the Companies Act, 1956, the Hon'ble High Court at New Delhi sanctioned the Scheme of Amalgamation, the details of which are given below:

Name of Transferor Company Wholly owned subsidiary of Transferee Company	Name of Transferee Company	Sanctioning Authority Hon'ble High Court at New Delhi
Safal National Exchange of India Limited	Mother Dairy Fruit & Vegetable Private Limited	Order dated 26.04.2013
Dhara Vegetable Oil And Foods Company Limited	Mother Dairy Fruit & Vegetable Private Limited	Order dated 13.08.2008
Mother Dairy Foods Processing Limited Mother Dairy India Limited	Mother Dairy Fruit & Vegetable Private Limited	Order dated 07.08.2007
Parag Milkfoods (UP) Limited Mother Dairy Uttaranchal Limited Mother Dairy (AP) Limited Mother Dairy Kerala Limited	Mother Dairy Fruit & Vegetable Private Limited	Order dated 08.08.2006
Mother Dairy Foods Limited	Mother Dairy Fruit & Vegetable Private Limited	Order dated 23.07.2004